

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.586/2018

P.S. Nihal Vihar

State Vs. Ravi @ Parveen

U/s 302/34 IPC read with Section 25/27 Arms Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Deepak Sharma, counsel for the applicant/accused  
(through Video Conferencing).

Reply to the bail application filed by the IO Insp. Jitender Dagar perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has nothing to do with the alleged offence and has clean antecedents. It is further submitted by him that the applicant/accused is suffering from pain and swelling of testicles from several months and is undergoing treatment from dispensary inside the jail and the problem of the applicant has been diagnosed as 'Hydrocele'. It is further submitted by him that the condition of the applicant is getting worse day by day and Jail Authorities has failed to provide the applicant/accused proper and effective medication due to Covid-19. In view of the submissions made, the counsel for the applicant/accused prayed that interim bail for a period of 60 days be granted to the applicant/accused in the present scenario of Covid-19.

On the other hand, Ld. Addl. PP for the State vehemently argued that bail application. She argued that the offence in question is serious in nature and if the applicant/accused is granted bail, he can jump

the bail or influence the witnesses. She prayed to dismiss the bail application.

I have also gone through the medical status report of the applicant/accused received from the Medical Officer In-Charge, Central Jail No.10, Rohini, New Delhi. As per report, the applicant/accused was called in the dispensary on 01.06.2020 where doctor on duty examined him and during examination hydrocele was present but tenderness was absent. It is also reported that the applicant also stated that he had been given surgery date in the past but no medical documentation was given by him to Jail Dispensary and now he is in a separate barrack for 14 days (isolation period for Covid-19).

As per the medical report of the applicant/accused, there is no emergency at all to grant him interim bail as he has been kept in Isolation Centre in the Jail and his condition is stable. Even otherwise, the applicant/accused is not covered under the guidelines issued by the Hon'ble Delhi High Court to grant interim bail to inmates during Covid-19. Keeping in view the above, the bail application is accordingly dismissed.

Copy of the order be given dasti.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi**  
**06.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.326/2019**

**P.S. Hari Nagar**

**State Vs. Sukhvinder Singh @ Sunny**

**U/s 307/34 IPC and 25/54 Arms Act**

**06.06.2020**

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for extension of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Mahesh Patel, counsel for the applicant/accused.  
Applicant/accused Sukhvinder Singh @ Sunny present on interim bail.

Reply to the bail application filed by the IO SI Shrikrishna.

Arguments on the bail application heard. Reply to the bail application filed by the IO perused.

Interim bail for a period of 30 days was granted to the applicant/accused for the purpose of medical treatment of his wife vide detailed order dated 11.05.2020 passed by Sh. Samar Vishal, Ld. ASJ-08 (West). By way of the present application, interim bail for a further period of 45 days has been sought on behalf of the applicant/accused on the ground that the surgery of the wife of the applicant/accused has been conducted and the presence of the applicant/accused is required to take care of her as the applicant/accused is the sold bread earner of the family. Considering the overall facts and circumstances of the case coupled with the fact that the presence of the applicant/accused is required to look after his ailing wife, the interim bail for the applicant/accused is extended till 06.07.2020 on the same terms and conditions. Application is disposed off accordingly.

Copy of the order be given dasti. Copy of the order be also sent to Jail Superintendent for information.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi/06.06.2020**



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS  
HAZARI COURTS, DELHI.

FIR No.876/2017

P.S. Ranhola

State Vs. Satish @ Deepak Sharma

U/s 302/308/323/148/149/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. D. K. Pandey, counsel for the applicant/accused.

Arguments heard on application for interim bail.

The applicant/accused was granted interim bail for three days as the son of the applicant/accused is suffering from hernia and was scheduled to undergo surgical operation on 19.05.2020 vide order dated 18.05.2020 passed by Sh. Vishal Singh, Ld. ASJ-03. By way of the present application, the interim bail for a further period of 7 days has been sought on behalf of the applicant on the ground that the operation of the applicant/accused could not be conducted on 19.05.2020 and doctor has suggested the applicant to admit his son on 10.06.2020 in the hospital for his operation. The medical prescription issued by Chawla Nursing Home of the son of the applicant is also annexed with the application. In view of the urgent requirement of presence of applicant/accused to take care of his son for the purpose of hernia surgery in Chawla Nursing Home, the applicant/accused is admitted to interim bail from 08.06.2020 to 14.06.2020 subject to furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of Jail Superintendent/Ld. Duty M.M./Ld. M.M./Link M.M. The applicant/accused shall surrender on 15.06.2020 before the Jail Superintendent.



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With the above directions, bail application stands disposed off.

Copy of the order be given dasti. Copy of the order be also sent to the Jail Superintendent for information.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.162/2019**

**P.S. Hari Nagar**

**State Vs. Sunny Ghadok @ Sunny Diwan**

**U/s 384/389/342/120B/34 IPC**

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for extention of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Nayan Maggo, counsel for the applicant/accused.  
Applicant/accused Sunny Ghadok @ Sunny Diwan present on interim bail.

Reply to the bail application filed by the IO SI Shrikrishna.  
Arguments on the bail application heard. Reply to the bail application filed by the IO perused.

By way of the present application, interim bail for a period of one month has been sought on behalf of the applicant/accused in the present scenario of Covid-19. The applicant/accused was granted interim bail on 04.04.2020 which was extended for a period of one month vide order dated 04.05.2020 passed by Sh. Ankur Jain, Ld. ASJ (West). Considering the overall circumstances, the interim bail for the applicant/accused is extended till 06.07.2020 on the same terms and conditions. Application is disposed off accordingly.

Copy of the order be given dasti. Copy of the order be also sent to Jail Superintendent for information.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi**  
**06.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.02/2020

P.S. Kirti Nagar

State Vs. Ankush Sharma @ Honey

U/s 341/376 (2)/506/323/34 IPC & 6 POCSO Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Counsel for the applicant/accused.  
Counsel for the complainant.  
IO SI Asha Singh

Heard.

Reply to the bail application filed by the IO SI Asha Singh. However, in the reply, it is mentioned that the medical documents annexed with the bail are yet to be verified. The counsel for the applicant/accused requests to adjourn the bail application. However, the counsel for the complainant submits that this bail application is not maintainable as the previous bail application of the applicant/accused has already been dismissed by the court of Sh. Manish Gupta, Ld. ASJ-04 (West) vide detailed order dated 01.06.2020. On the other hand, the counsel for the applicant/accused submits that by way of this bail application, the applicant is seeking interim bail for the treatment of his ailing mother. Considering the overall facts and circumstances of the case, the bail application is adjourned. IO is directed to to verify the medical documents annexed with the bail and file report on the next date.

Bail application be listed on 02.07.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.176/2020

P.S. Nihal Vihar

State Vs. Jitender Sharma

U/s 392/397/338/34 IPC & 25/27/54/59 Arms Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

The Reader of the court sent the link of Video Conferencing to Sh. Ankit Dixit, Advocate counsel for the applicant/accused. However, the counsel for the applicant/accused telephonically informed the Reader of the court that he is not feeling well and requests to adjourn the bail application. At his request, bail application be listed on 08.06.2020 through Video Conferencing.

(G. N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.189/2017

P.S. Khyala

State Vs. Ramandeep Singh Sebi

U/s 376/377/506 IPC & Section 6 of POCSO Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Sanjay Kumar, counsel for the applicant/accused.  
Father of the victim is present.  
IO SI Rooma Yadav present.

Reply to the bail application filed by the IO

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.433/2018  
P.S. Ranhola  
State Vs. Tarik Khan  
U/s 376/506 IPC and 6 POCSO Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Ms. Sakshi Tolani, counsel for the applicant/accused (through Video Conferencing).

Reply to the bail application not received from the applicant/accused.

Let the notice of the application be issued to the IO. Victim be also summoned through IO for the next date.

Bail application be listed on 11.06.2020 through Video Conferencing.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.381/2019

P.S. Nihal Vihar

State Vs. Manjeet Saini

U/s 307/120B/34 IPC and 25/27/54/59 Arms Act

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Neeraj Kumar Jha, counsel for the applicant/accused  
(through Video Conferencing).

Reply to the bail application filed by the IO ASI Heera Lal.  
Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 07.06.2019 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration through Video Conferencing.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.397/2019  
P.S. Hari Nagar  
State Vs. Mustafa Tyagi  
U/s 3 & 4 of MCOA Act**

06.06.2020

**The court of undersigned is having duty today as per  
computer generated circular/duty Roster dated 30.05.2020 of Ld. District  
& Sessions Judge, West, Tis Hazari Courts, Delhi.**

**Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Mahesh Patel, counsel for the applicant/accused.**

By way of the present application, the applicant/accused  
seeks transfer of the bail application of the present applicant/accused  
which is listed on 08.06.2020 to the court of Sh. Vishal Singh, Ld. ASJ-03  
(West). However, the counsel for the applicant/accused requests to  
adjourn the present application. At his request, the present application is  
adjourned.

**Be listed on 08.06.2020.**

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.463/2018  
P.S. Nihal Vihar  
State Vs. Sudhir Kumar  
U/s 304B/498A/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Ramesh Chander, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 29.07.2018 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 09.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 722**

**FIR No. 292/19**

**PS : Nihal Vihar**

**U/S: 313/323/506/34 IPC**

**State Vs. Vipin Makhija**

**06.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant/accused despite repeated calls since morning.

It is observed that none has appeared for the applicant/accused regularly for the last four dates and vide order dated 07.03.2020, the anticipatory bail was already dismissed. As the application has already been dismissed, nothing remains to be done now. The application be consigned to record room.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**06.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.559/16  
P.S. Ranhola  
State Vs. Dev Sati  
U/s 302/304B/498A/201/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Vikram Singh, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as she is in custody since 30.09.2020 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.653/2015  
P.S. Ranhola  
State Vs. Mohd. Hasib  
U/s 498A/304B/34 IPC**

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Sundheshwar Lal, counsel for the applicant/accused.

Reply from the IO SI Amit Rathee received.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 21.08.2015 and no other case is pending against him. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020**



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.653/2015  
P.S. Ranhola  
State Vs. Sahnam Begum  
U/s 498A/304B/34 IPC

06.06.2020

The court of undersigned is having duty today as per  
computer generated circular/duty Roster dated 30.05.2020 of Ld. District  
& Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Sundheshwar Lal, counsel for the applicant/accused.

Reply from the IO SI Amit Rathee received.

Heard.

The counsel for the applicant/accused submits that this  
application has been filed seeking interim bail in terms of the minutes of  
meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the  
applicant/accused is entitled to interim bail as she is in custody since  
21.08.2015 and no other case is pending against him. Report be also  
called from the Jail Superintendent regarding the conduct of the  
applicant/accused. It is further observed that vide circular dated  
19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court  
of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with  
such matter. Let this application be sent to the court of Sh. Vishal Singh,  
Ld. ASJ for 10.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.653/2015  
P.S. Ranhola  
State Vs. Mohd. Nafees  
U/s 498A/304B/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Sundheshwar Lal, counsel for the applicant/accused.

Reply from the IO SI Amit Rathee received.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 21.08.2015 and no other case is pending against him. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1173.**

**FIR No. 176/2020**

**PS : Nihal Vihar**

**U/S: 392/397/120B/336/34 IPC & 25/27/54/59 Arms Act**

**State Vs. Sajjan Shukla**

**06.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ravinder Kumar Gupta, Ld. Counsel for applicant/accused.

Reply received.

On the request of Ld. Counsel for accused, put up for consideration on **08.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**06.06.2020**



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.611/2020

P.S. Ranhola

State Vs. Manjeet Singh Banti & Mritunjay Singh Avinash  
U/s 323/354(B)/506/509/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicants/accused persons.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Pramod K. Tiwary, counsel for the applicants/accused persons (through Video Conferencing).

Reply of the bail application from the IO ASI Dharmveer Rai received. Let the Victim be summoned for the next date through IO.

Bail application be listed on 17.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.611/2020

P.S. Ranhola

State Vs. Jitender Kumar Singh

U/s 323/354(B)/506/509/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Pramod K. Tiwary, counsel for the applicant/accused  
(through Video Conferencing).

Reply from the IO not received. Let the notice of the application be issued to the IO. Victim be also summoned for the next date through IO.

Bail application be listed on 17.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.102/2020  
P.S. Ranhola  
State Vs. Bipin KUMar  
U/s 498A/304B/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Urvashi Bhatia, counsel for the applicant/accused.

Reply of the application from the IO not received.

Let notice of the application be issued to the IO. Complainant be also summoned for the next date through IO.

Bail application be listed on 11.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020



**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.145/19  
P.S. Mundka  
State Vs. Jitender @ Bata  
U/s 365/394/397/34 IPC**

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Hari Kishan, Ld. counsel for the applicant/accused  
through Video Conferencing.

Heard.

The counsel for the applicant/accused submits that the charge sheet in the matter has already been filed which is pending in the court of Sh. Pooran Chand, Ld. ASJ (West). The counsel for the applicant/accused requests to adjourn the matter. At the request of counsel for applicant/accused, bail application is adjourned.

Bail application be listed on **08.06.2020 through VC.**

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.541/2017  
P.S.Ranhola  
State Vs. Vikash Kumar  
U/s 302/201/404/506/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. A. K. Dey, counsel for the applicant/accused.  
(Through Video Conferencing).

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 30.09.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.541/2017  
P.S.Ranhola  
State Vs. Manoj Chaudhary  
U/s 302/201/404/506/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. A. K. Dey, counsel for the applicant/accused.  
(Through Video Conferencing).

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 30.09.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.541/2017  
P.S.Ranhola  
State Vs. Avinash Chaube  
U/s 302/201/404/506/34 IPC

06.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. A. K. Dey, counsel for the applicant/accused.  
(Through Video Conferencing).

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 30.09.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 10.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
06.06.2020